



MAHARASHTRA STATE HUMAN RIGHTS COMMISSION, MUMBAI

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FULL BENCH

AMB/Suo Moto Case No.– 4848/13/23/2026
c/w. Suo Moto Case No. 4774/13/23/2026

Name of Respondent

:1 The Chief Secretary
State of Maharashtra
Mantralaya, Mumbai

2 The Director General of Police (M.S)
Mumbai

3 Shri. Amitesh Kumar
Commissioner of Police, Pune

4 Shri. Milind Mohite
Dy. Commissioner of Police,
Zone – II, Pune

Date

: 3rd August 2026

Coram

: Justice A. M. Badar, Chairperson
Mrs. Justice Swapna Joshi, Member
Shri. Sanjay Kumar, Member

PROCEEDING

(Per: Justice A.M. Badar, Hon'ble Chairperson)

1. Considering the importance of the subject matter as per Regulation 16(3) of the Maharashtra State Human Rights Commission, (Procedure), Regulations, 2011, the Chairperson has constitute Full Bench of the Maharashtra State Human Rights Commission in order to decide whether cognizance of the subject matter can be taken suo moto.

2. The Maharashtra State Human Rights Commission has noticed the video clips circulating on social media revealing barbaric incident of Pune Police tying three young accused to the

bonnet of the Police vehicle and parading them on street of Pune giving an opportunity to private individual to assault them publicly and compelling them to kneel down and walk through the residential premises while assaulting them by batons.



<https://youtube.com/shorts/vJPFxYA5SV4?si=ZGzY8wmZ94AEgYJB>

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Source: Instagram <https://share.google/jRslk92ntYBYQh460>



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3. If these stills from widely circulated video clips on social media platforms regarding misdeeds of Pune Police if ultimately found to be correct, then it will certainly bring shame to otherwise well governed and well ruled State of Maharashtra. A lurking doubt creeps in the judicial mind as to whether it is a calculated and designed effort to malign the State of Maharashtra and its Home Department. The video clip recollect bad memory of the old incident with Farooq Ahmad Dar who was tied to the bonnet of Army vehicle and paraded through several villages in Kashmir. In that matter vide order dated 12.05.2026, the National Human Rights Commission, New Delhi has been pleased to direct the State to pay compensation of Rs. 10 Lacs to the victim in four weeks. Pune Police has virtually imitated the said incident prima facie to tarnish and malign the image of the State Government and to project style of working of Pune Police as a "Jungle Raj" functionary.

4. What we could gather about the incident from local print and electronic media prima facie reveals a shocking story of extreme brutality of Pune Police by blatantly projecting to the public at large that constitutional provisions including fundamental right to life conferred by Article 21 of the Constitution of India has no value in functioning of the Pune Police Department. It is apparent from the information in the print and electronic media that a young boy was murdered in the month of July 2026 allegedly by few assailants. Police from the Bharti Vidyapeeth Police Station of Pune Police Commissionerate on or about 20 July 2026 arrested four young

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persons suspected to have committed that murder. Police then, as it is prima facie revealed from the media reports, publicly paraded them within territorial jurisdiction of the Bhartiya Vidyapeeth Police Station, Pune by taking them to various housing societies etc. by making them to walk on their knees while assaulting them publicly. To crown this all, by displaying outrageously offensive conducts violating all moral standards and shocking public conscience, three of the accused persons came to be tied to the bonnet of police vehicle by masking them and paraded them on the busy streets of Pune giving an opportunity to the public to assault them right in front of the Police personnel. It is also seen from the video clip that the concerned Police officer heading the team was even threatening the children residing in the housing societies who gathered to see the "tamasha" of parading, by openly proclaiming that those students will also be taken to the Police Station and forcibly asking them to sit in the Police vehicle, completely oblivious to the provisions of the Juvenile Justice (Care and Protection) Act and causing great psychological trauma in their juvenile mind.

5. What shocks our conscious is that, all this has been happening at Pune which has its identity as a cultural capital of Maharashtra and that too, at least prima facie, under the supervision and tacit consent of the Commissioner of Police, an officer of the I.P.S rank who is supposed to be the protector of human rights of residents of Pune as well as their constitutional rights as enshrined by Article 21 of the Constitution of India. We are saying so prima facie because similar such incident of

February 2026 of the Laxmi Nagar Police Station, Pune is under inquiry before us, of which the cognizance was taken by Pune Police only on receipt of notice issued by us. (Refer Case No. 1343/13/23/2026 and 1376/13/23/2026). Crime meetings are convened by the Commissioner of Police, atleast once in each month. If similar such incident or rather in more brutal manner occurs even after incident similar to that of Laxmi Nagar Police Station then it becomes obvious that such incident are happening under either express or tacit consent of the Commissioner of Police. This can be the only logical conclusion which can be derived in such sequence of events. It implies that this officer has abetted or neglected or failed to protect human rights of persons under his jurisdiction.

6. Similar is the case against another supervisory officer, i.e. the Deputy Commissioner of Police, Zone – II, Pune under which the subject Police Station comes. The fact that despite such glaring incident, not even a single police officer responsible for the same is even suspended, prima facie cement our opinion that the top brasses of Pune Police are party to the act of abetting or negligence or failure to protect human rights warranting taking of cognizance against them by proceeding against them by resorting to the provisions of Section 16 and 18 of the Protection of Human Rights Act, 1993.

7. It can be seen that author of this incident Shri. Mansingh Patil, Sr. Police Inspector of the concerned Police Station is still holding the charge of the said Police Station. This fact speaks volume about complicity of top brass of the Pune Police.



8. It hardly needs to emphasise that the act of tying young suspects / accused to the bonnet of Police vehicle and parading them constitutes flagrant violation of constitutional rights, statutory protection and the fundamental tenets of due process of law apart from binding law laid down by the Hon'ble Supreme Court on the issue. (see case of D K Basu) Rather than maintaining public order this medieval style of public *Shaming* turns the Pune Police into an active agent of humiliation and exposes such suspects to immediate physical harm from the hostile onlookers as seen from the subject video clip. Material on record prima facie reflects breach of constitutional right under Article 21 as Right to Life includes the right to live with dignity and the accused cannot be subjected to public humiliation by Police. The incident under inquiry is nothing but branding by the Police to the suspects as guilty in the public eye before determination of their guilt by following due process of law. The alleged act of Police prima facie violates the statutory provision relating to arrest prescribed by the Bhartiya Nyaya Suraksha Sanhita, 2023 including Section 43, 47 etc making it an offence punishable under Section 330, 351, 198 r/w. Section 3 (5), 115 etc of the Bhartiya Nyaya Sanhita, 2023 apart from violation of relevant provisions of the Maharashtra Police Act as well as the Juvenile Justice (Care and Protection) Act.

9. In the light of foregoing fact situation we are of the prima facie opinion that conduct of Senior Police Inspector and other officers of the Bharti Vidyapeeth Police Station, Pune is required to be inquired into, suo moto for alleged violation of human rights

and conduct of the Commissioner of Police, Pune and the Deputy Commissioner of Police, Zone – II, Pune deserves to be inquired into for alleged negligence in the prevention of such violation or abetment to violation of human rights by their subordinate officer as prescribed by Section 12 of the Protection of Human Rights Act, 1993 for determining the steps to be taken upon completion of inquiry as per provisions of Section 18 thereof. Similarly, as during the course of such inquiry and on passing final recommendations, reputations of these officers is likely to be prejudicially affected apart from requiring them to comply the consequences of recommendations which includes civil as well as penal consequences, they deserves a notice under Section 16 of the Protection of Human Rights Act, 1993 entitling them to put their stand and defend them in the instant proceedings either personally or by the legal practitioner of their choice.

10. Similarly, the Commission also wants to know the stand and action if any, taken by the State Government and the Director General of Police in which Pune Police Commissionerate has shown blatant disregard to the human right during the cause of discharging its official duty, provided such incident is brought to their notice. The Chief Secretary to the State Government and the Director General of Police, M.S., Mumbai to file their personal affidavits explaining the stand of the State Government and Police Department of the State and the action taken by them in this horridious incident painting the image of Pune Police as creator of "Jungle Raj" in the State.



11. Considering the nature and the manner in which the alleged incident took place, fact finding inquiry by the Investigation Wing of this Commission with assistance of the Learned Registrar of this Commission is must.

12. Hence, this order:

- a) Register the complaint suo moto and issue notice of this proceedings to the Chief Secretary, State of Maharashtra, Mumbai and the Director General of Police, M.S, Mumbai calling their action taken report and say on their personal affidavit by next date of hearing.
- b) Issue notice and call say / report of the following Police officers for complying the mandate of Section 16 of the Protection of Human Rights Act, 1993
 - i. Shri. Amitesh Kumar, Commissioner of Police, Pune
 - ii. Shri. Milind Mohite, Dy. Commissioner of Police, Zone – II, Pune
 - iii. Shri. Mansingh Patil, Sr. Police Inspector, Bharti Vidyapeeth Police Station, Pune

All noticees shall be free to defend them either by legal practitioners of their choice or personally.

- c) The preliminary fact finding inquiry for collecting all actionable material be conducted by Shri. Datta Karale, Spl. Inspector General of Police, Maharashtra State Human Rights Commission with assistance of Shri. Vijay Kedar, the learned Registrar and Shri. Viswas Pandhare, Superintendent of Police, Maharashtra State Human Rights Commission and the team of the Investigation Wing

of this Commission. The report thereof be submitted to the Commission within a period of one week. The Respondents including the Chief Secretary, State of Maharashtra, Mumbai, the Director General of Police, M.S., Mumbai and the Commissioner of Police, Pune apart from the concerned Superintendent of Jail shall extend all necessary co-operation to the investigating team constituted by this order. Failure to comply this order shall entail the consequences prescribed by law including invocation of powers under Section 13 of the Protection of Human Rights Act, 1993. All concerned including the noticees Police officers shall act upon authenticated copy of this order for extending all co-operation to the Investigation Wing of this Commission during the course of fact finding inquiry.

d) Needless to mention that all observations made in this order are prima facie in nature and shall have no bearing on deciding this matter on merit.

e) **Matter to appear on board before Division bench Court No.1 on 20th August 2026 at 11.00 a.m.**

f) To be heard with Suo moto Case No. 4774/13/23/2026

g) Inform to all the parties concerned.



(Sanjay Kumar)
Member



(Mrs. Justice Swapna Joshi)
Member



(Justice A.M. Badar)
Chairperson